

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 132/2019

PANKAJ ADLAKHA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(ONLY W.P.(CRL.) NO. 330/2019 ONLY TO BE LISTED ON 12.5.2020)

WITH

W.P.(Cr1.) No. 330/2019 (X)

(IA No.177219/2019-EXEMPTION FROM FILING O.T.)

Date : 12-05-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE SANJIV KHANNA

For the parties

Mr. Chirag M. Shroff, AOR

Mr. Rahul Chitnis, Adv.

Mr. Kanu Agrawal, Adv.

Mr. Chayan Sarkar, Adv.

Mr. Manoj Gorkela, Adv.

Mr. Amit Verma, Adv.

Ms. Anzu. K. Varkey, AOR

Mr. Biju P Raman, AOR

Mr. Deepak Prakash, Adv.

Mr. Raj Bahadur Yadav, AOR

Mr. Chirag M. Shroff, AOR

Mr. Nishant Ramakantrao Katneshwarkar, AOR

M/S. Gorkela Law Office, AOR

M/S. Plr Chambers And Co., AOR

Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E RI.A. No.48606/2020 in W.P.(Cr1.) No. 330/2019

The petitioner was directed to be released on bail on 29.11.2019, subject to certain conditions. One of the conditions was that the petitioner shall deposit a sum of Rs.15 Lakhs within a period of six months from the date of the order. The petitioner was also directed to deposit his passport with the Registry of this Court within one week from the date of the said order. We are informed by the learned counsel appearing for the petitioner that the petitioner does not have a passport. He is permitted to file an affidavit to that effect.

This application is filed for extension of time for deposit of amount of Rs.15 Lakhs in view of the reasons mentioned therein.

We have heard the learned counsel for the petitioner, Union of India and the State of Maharashtra. We are satisfied that the petitioner deserves extension of two months time for depositing the amount of Rs.15 Lakhs. Time for deposit of Rs.15 Lakhs is extended by two months from today.

The I.A. stands disposed of accordingly.

(GEETA AHUJA)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER